

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP 401(ND) 2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

**NAME OF THE COMPANY: Aude Priya Donatelle Wacziarg EP Engel & Anr. Vs Neemrana Hotels Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 241-242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner: Mr. Ashish Dholakia, Mr. Jayant Mehta, Ms. Nidhi Mohan Parashar, Mr. Rohan Chawla and Mr. Sajal, Advocates,

For the Respondent: Mr. Vivek Malik and Mr. Dhawal Jain, Advocates for R-1.

Mr. U. K. Chaudhary, Sr. Advocate with Mr. K. Datta, Mr. Ashish Verma and Mr. Shantanu Parashar for R-2

**ORDER**

Three CAs have been filed by the Petitioner being CA No. 343/2017, 344/2017, 345/2017. Notice of the same is accepted by the Ld. Counsel for the Respondent. Reply, if any, be filed by 7<sup>th</sup> December, 2017 with an advance copy to the opposite counsel.

It is being directed that Respondents shall ensure due compliance of the statutory provisions of Section 128 and 120 of the Companies Act, 2013.

CA 346/2017 has been filed by the Respondent. Notice of the same is accepted by the Ld. Counsel for the Petitioner. In the meantime, the petitioner

(Sapna Bhatia)



should not be stopped from making visits or inspecting records in her capacity as a Director and 50% shareholder. The petitioner however shall give adequate notice of the record required atleast 24 hrs. before making the inspection.

To come up on 7<sup>th</sup> December, 2017. ✓



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**